

# Bill Summary

## The Industries (Development and Regulation) Amendment Bill, 2015

- The Industries (Development and Regulation) Amendment Bill, 2015 was introduced in Lok Sabha on December 7, 2015. The Bill was introduced by Minister of State for Commerce and Industry, Ms. Nirmala Sitharaman. The Bill amends the Industries (Development and Regulation) Act, 1951.
  - The 1951 Act provides for development and regulation of certain industries including metallurgical, telecommunications, transportation, fermentation (which includes production of alcohol) among others.
  - The 1<sup>st</sup> schedule of the Act includes all industries that are regulated under the Act.
- The Bill amends the schedule to exclude production of alcohol for potable purposes from the ambit of the Act.
- The Supreme Court of India in its judgement on January 20, 1997, demarcated the regulation of production of alcohol between centre and states (Bihar Distillery and another vs. Union of India and others). The court ruled that centre should regulate the production of alcohol for industrial use and states should regulate the production of alcohol for potable purpose (domestic consumption). The Bill conforms to the Supreme Court's decision.

**DISCLAIMER:** This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRS Legislative Research ("PRS"). The opinions expressed herein are entirely those of the author(s). PRS makes every effort to use reliable and comprehensive information, but PRS does not represent that the contents of the report are accurate or complete. PRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.